

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3311  
ANSWERED ON:30.08.2013  
REHABILITATION OF TRIBALS  
Raghavan Shri M. K.

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) whether the Government had allotted land for rehabilitation of tribals at Aralam in Kerala and prepared any status report on the prevailing conditions of these tribals;
- (b) if so, the details thereof;
- (c) whether the Government has taken note that housing, child death, basic facilities etc. are still lacking in this largest rehabilitation centre; and
- (d) if so, the remedial measures taken/proposed to be taken for overall development of the tribals?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SMT. RANEE NARAH)

- (a): Land is in list II- State List, under Schedule-VII of Article 246 of the Constitution of India.
- (b): Does not arise in view of (a).
- (c): The Ministry of Tribal Affairs has not received any such report.
- (d): Does not arise in view of (c).